

outside. This practice has been in force since 1948, with the exception of the summer of 1963. In prescribing these hours Government have taken all factors into account.

#### Office Hours in Air Headquarters

5824. Shri R. R. Singh Deo: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that at the Air Headquarters, office hours for service personnel end at 1.30 p.m. whereas for civilians working there it goes up to 2.00 p.m.; and

(b) if so, the reason for such discrimination among the various categories of staff?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) During the months of May, June and July, the office hours at the Air Headquarters for Service personnel are from 7.30 a.m. to 1.30 p.m. (six days a week) and those for civilian personnel are from 7.30 a.m. to 2.00 p.m. (six days a week)

(b) The hours of work of civilian personnel (who are entitled to overtime) at Armed Forces Headquarters including Air Headquarters generally conform to the quantum of hours of work prescribed for civilian employees at Headquarters of Government of India.

The quantum of hours of work prescribed for Service personnel is somewhat less as Service personnel have to devote considerable time to physical exercise, training, etc., in order to maintain their efficiency as members of fighting Services. Service personnel are not entitled to overtime.

#### Officers and Airmen in Air Headquarters

5825. Shri R. R. Singh Deo: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that of the total staff working in Air Head-

quarters, Officers and Airmen account for 20 per cent and the rest 80 per cent are civilians;

(b) whether it is also a fact that officers and Airmen working in Air Headquarters are provided with free Government transport, whereas the civilian staff are deprived of this facility;

(c) if so, whether Government propose to provide such facility to the civilian staff also; and

(d) if not, the reasons therefor?

The Minister of Defence (Shri Swaran Singh): (a) Only in the clerical cadre, 20 per cent of the posts are established for Airmen and the remaining 80 per cent for Civilians. No such ratio has been laid down in the case of other categories of posts, which are sanctioned on "as required" basis

(b) Free Government transport is provided only to Airmen living in Air Force camps and this facility is admissible only between the place of their stay and the place of their duty.

(c) and (d) No Sir. According to the terms and conditions of service, Civilians are not entitled to free use of Government transport

#### Strike Notice by Dinapore Cantt. Board Workers' Union

5826. Shri Chittaranjan Roy: Will the Minister of Defence be pleased to state:

(a) whether a strike notice has been served by the Dinapore Cantonment Board Workers' Union,

(b) if so, the reasons thereof; and

(c) the steps taken by Government to avert the strike?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) A notice intimating intention to go on strike from 15th May, 1967 was served. The strike however did not take place.

(b) The following were the demands:

(i) grant of enhanced Dearness Allowance of Rs. 7.50 with